

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 17181/2024

[Arising out of impugned final judgment and order dated 29-04-2024 in CRLA No. 220/1983 passed by the High Court of Judicature at Allahabad]

JOGRAJ & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 226852/2024 - APPLICATION FOR PERMISSION
IA No. 192808/2024 - EXEMPTION FROM FILING O.T.)

Date : 05-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Rahul Singh Chauhan, Adv.
Mr. Muddam Thirupathi Reddy, AOR
Mr. Shiv Kumar, Adv.

For Respondent(s) :

Ms. Sakshi Kakkar, AOR
Mr. Ajay Singh, Adv.
Mr. Shaurya Krishna, Adv.
Ms. Bharti Kumari, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

1. Leave granted.
2. The Registry shall requisition the original records from the Trial Court/High Court. The Registry shall also secure e-copies of the said records and furnish the same to the learned counsel for the parties.
3. Prayer for interim bail is rejected at this stage as the conviction of the appellants was confirmed by the High Court. The

appellants are at liberty to renew their request in that regard in the event the appeal is not taken up for hearing within reasonable time.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER